

**PROCEEDINGS OF THE PRL. DISTRICT AND SESSIONS COURT,  
VIJAYAPURA.**

**: RE-TENDER NOTIFICATION :**

Sub: Providing of Four different cadre of Manpower for maintaining office work of the court of Addl. District and Sessions Judge, FTSC-I, Viayapura (Special Court for Trial of Cases filed under POCSO Act).

- Ref:1. Government Order No. LAW 99 LAC 2019 dated:14.10.2019 regarding sanction of a new "Fast Track Special Court for disposal of cases pending under Rape and POCSO Act" to Vijayapura Unit.
2. G.O.No.LAW 99 LAC 2019 dated:10.12.2019 regarding sanction of Judicial Officer and Seven Assisting staff, out of which the services of Two posts of Typists, One post of Attender and One post of Peon shall be avail through outsource.
  3. Notification No. LAW 99 LAC 2019 dated: 03.03.2020 regarding nomenclature of the 31 Fast Track Special Courts sanctioned in the state.
  4. Hon'ble High Court of Karnataka, Bengaluru Letter No. DJA-II (LCA-II 550/2019) dated 16-03-2020.
  5. KTPP Act and Circular No. LD 51 LWA 2017 dated: 29-12-2017 of Labour Department.
  6. Hon'ble High Court of Karnataka, Bengaluru Notification No.GOB(I) 1/2020 dated: 17-12-2020 regarding posting of a Presiding Officer to the court of Addl. District and Sessions Judge, FTSC-I, Viayapura.
  7. This Office Tender Notification dated: 22.12.2020.
  8. This office note dated 28.01.2021 and order passed thereon to re-issue Tender Notification.

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The sealed tenders are invited from the reputed service providers/Man Power Agencies to provide Four number of Man Power in different cadres for maintaining office work of the court of Addl. District and Sessions Judge, FTSC-I, Viayapura. The last date for submission of sealed Tender quotations is 20-02-2021 at 05:00 P.M.

**TERMS AND CONDITIONS**

1). Providing of Four number of Man Power in different cadres are as follows:

<b>Sl No.</b>	<b>Name of the Post.</b>	<b>No. of the Post</b>	<b>Qualification required for the post</b>
01	Typist	02	Should Pass SSLC with Kannada and English Senior Typing examination.
02	Attender	01	Should Pass SSLC
03	Peon	01	Should Pass SSLC
	<b>Total</b>	<b>04</b>	--

02). The Service Provider offering service shall have an experience in providing such services/manpower to reputed organizations.

03). The service provider shall submit the quotation in the prescribed format attached to this notification.

04). The service Provider shall produce an E.M.D of 5% of the total amount quoted in the prescribed format of the quotation by way of D.D in favour of "Prl. District and Sessions Judge, Vijayapura".

05). The Service Provider shall submit the necessary certificates of related Act and Regulations in force.

06). The Service Provider shall be registered with statutory agencies as required under Law and also been registered with the Commissioner for Service Tax and shall furnish the copy of registration.

07). Complying with Labour regulation etc., will be the responsibility of the Service Provide.

08). The Service Provider shall quote separate rates for salary P.F, E.S.I service Charges and other charges in figure and words as per the minimum wages act.

09). The working hours will be from 10:00 A.M to 05:45 P.M on all Court working days and in case of urgent requirement they may have extended working hours and also on the holidays.

10). Service Provider will have to provide the manpower with required uniform and Identity Card for the suitable job.

11). The contract will be for a period of 11 months or until further order from the date of work order issued by this office. However, the Prl. District and Sessions Judge Vijayapura, is the Tender accepting Authority and also reserves the right to cancel the contract of the services rendered by the Service Provider at any time if found not satisfactory, efficient and trustworthy.

12). The Service Provider should provide the personnel who are having requisite experience in the Judicial Work. If the performance/Conduct of any personnel provided by the Service Provider is found to be unsatisfactory, such personnel shall be replaced within three days from the date of receipt of communication from this office.

13). If the Service Provider desires to terminate the contract, he shall give one month prior written notice to the Prl. District and Sessions Judge, Vijayapura.

14). No request for advance payment will be considered. Payment will be made in the succeeding month on receipt of the particulars out of the allotment available in the court for the said purpose.

15). The Service Provider shall have to submit the statement for having paid taxes to the concerned Govt./Authority if applicable at regular intervals.

16). The personnel deployed in the Court Complex shall maintain devotion towards duty and integrity, professional competence will not be compromised. The selection of the service Provider will be made purely on past reputation, dependability and credibility. Merely quoting of lowest rates will not make any Service Provider an automatic choice for selection. The decision of the Prl. District and Sessions Judge, Vijayapura in selection of the Service Provider will be final.

17). Formal agreement will have to be executed before the commencement of the job by agreeing the terms and condition.

The Tenders shall be submitted in sealed cover super-scribed as **"Tenders for providing of service contract for office work of the court of Addl. District and Sessions Judge, FTSC-I, Viayapura"**.

The last date to reach the sealed quotations to this office on or before 05:00 P.M on 20.02.2021 the tenders will be opened at 05:30 P.M on 22-02-2021 in the chamber of the under signed in the presence of tenderers or their representatives (If present).

Place: Vijayapura  
Date: 29-01-2021

(S.N.Nayak),  
Prl. District and Sessions Judge/  
Tender Bulletin Officer,  
Vijayapura.

**Copy submitted to:**

1. The Registrar General, Hon'ble High Court of Karnataka, Bengaluru with separate covering letter.

Owl - 1035  
30/1/21

**Copy FWCs to**

1. The Information Officer, Department of Information and Publicity, Vijayapura to give wide publicity.
2. The Deputy Commissioner, Vijayapura.
3. The Chief Executive Officer, Zilla Panchayat, Vijayapura.
4. The Commissioner, Municipal Corporation, Vijayapura.
5. The Executive Engineer, PWD, Vijayapura.
6. The Tahasildar, Taluka Office, Vijayapura/Basavana Bagewadi/Indi/Muddebihal/Sindagi.
7. The Prl. District and Sessions Judge, Bagalkot/Belagavi/Dharwad/Gadag/Haveri/Kalaburgi/Bidar/Raichur/Ballari/Koppal/Shivmogga/Davangere/Bengaluru.
8. The Software Technician, District Court, Vijayapura.
9. The Accounts Branch, District Court, Vijayapura.
10. Notice Board of this office.

  
Chief Administrative Officer  
District Court, VIJAYAPURA

**FORMAT OF APPLICATION FOR PROVIDING OF FOUR NUMBER OF MANPOWERS IN DIFFERENT CADRE TO THE "FAST TRACK SPECIAL COURT FOR DISPOSAL OF CASES PENDING UNDER RAPE AND POCSO ACT" VIJAYAPURA.**

<b>Sl. No.</b>	<b>Manpower required in different Cadre</b>	<b>No. of persons required</b>	<b>Basic Salary for each manpower</b>	<b>E.S.I</b>	<b>P.F.</b>	<b>Service Tax/ G.S.T</b>	<b>Grand Total</b>
<b>1.</b>	<b>Typists</b>	<b>02</b>					
<b>2.</b>	<b>Attender</b>	<b>01</b>					
<b>3.</b>	<b>Peon</b>	<b>01</b>					
	<b>Total</b>	<b>04</b>					

Note: Basic salary for each Manpower shall be shown as per Minimum Wages Act 2019-2020.